

**IN THE COURT OF MS. NIRJA BHATIA, SPECIAL JUDGE, PC
ACT (CBI)-03, ROUSE AVENUE DISTRICT COURT, NEW DELHI**

CBI Vs. Sukhdev Singh
Cr. Rev. No. 5/2020

22.06.2020

Pr. (on screen): Ms. Mona Jonwal, Ld. Spl. PP for CBI.

Sh. Nimish Chib, Id. Counsel for accused Sukhdev Singh.

Matter has been taken up through Video Conferencing hosted by Sh.Ashok Kumar, Reader of the court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Matter was proceeding at the stage of arguments.

Notice had been sent. Both the Id. Spl. PP for CBI and Id. Counsel for accused are present and have specifically consented orally for participation and have expressed that they shall give their written consent for record.

Arguments by Id. Spl. PP have ensued. She has made her submissions that the order of Ld. CMM dated 24.10.2019 (under challenge) is erroneous and mispremised. She has argued that the order is based out of misinterpretation of relevant provisions and has cited the incorrect interpretation of Section 437 Clause (1) and Section 346A Cr.P.C.

 Cr. Rev. No. 5/2020

CBI Vs. Sukhdev Singh

Page 1 of 2

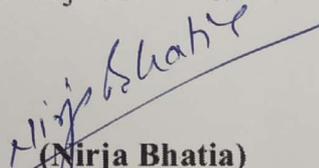
On the facts, she submits that the accused has duped huge amounts from innocent public to the tune of approximately Rupees Fifty Four Thousand Crores. She has averred that the amounts have been embezzled by the accused, who has been bailed out, in capacity as Managing Director through associate company which have their roots in several other countries abroad. It is argued that the prosecution has collected relevant evidence and has submitted charge-sheet.

In order to continue further submissions, she has stated that she needs assistance of IO and seeks time. It is also informed by Sh. Nimish Chib, Adv. that senior counsel is not available, who has to make submissions and would be available either on 4th or 8th July, 2020.

As requested and consented by both the parties, matter be fixed for **08.07.2020** for further submissions.

Reader/Ahlmad to take necessary steps for getting the file scanned till then.

A copy of this order be scanned and placed on judicial file.


(Nirja Bhatia)
Spl. Judge PC Act (CBI)-03,
RADC, New Delhi/22.06.2020